

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 105**  
**CP-21/2021**

**IN THE MATTER OF:**

**Sh. Chander Kishore Madan**

... **Applicant/Petitioner**

**Versus**

**M/s. Roinet Solutions Pvt. Ltd.**

... **Respondent**

**Under Section: 58(3), 59**

**Order delivered on 01.02.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**Mr. P.K. Mittal, Advocate for petitioner**

**Mr. Gursat Singh, Mr. Pranam Jain and CA Ravindra Wadali for Respondents**

**ORDER**

Mr. Gursat Singh, Advocate appeared for the Respondent and accepts the notice. Heard Ld. Counsel appearing for the petitioner. After some argument, Ld. Counsel appearing for the petitioner sought an adjournment to file a supplementary affidavit to bring on the records, certain documents regarding approval of the resolution by shareholders.

The petitioner is directed to file the same within a week from today. The petitioner is further directed to serve the complete set of the copy to the respondent at the email ID of the respondent. Respondent's counsel is requested to share the email ID with the petitioner's counsel during the course of the day.

List the matter on 17<sup>th</sup> February, 2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Sapna)